

12.16½ hrs.

BUSINESS ADVISORY COMMITTEE  
SIXTY-FIFTH REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):**  
I beg to move:

"That this House agrees with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 11th August, 1961."

**Mr. Speaker:** Motion moved:

"That this House agrees with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 11th August, 1961."

**Shri Assar** (Ratnagiri): I beg to move:

"That at the end of the motion, the following be added, namely:—

"Subject to the modification that '5 hours' instead of '3 hours' be allotted for the consideration and passing of the Indian Penal Code (Amendment) Bill, 1961."

The time given for the consideration of the Indian Penal Code (Amendment) Bill is only 3 hours, and that is very short. Therefore, I have given notice of an amendment to the effect that the time may be extended to five hours, because it is a very important Bill.

**Mr. Speaker:** Hon. Members saw the Bill and then prescribed 3 hours, in the Business Advisory Committee. I can always increase it by one hour more.

**Shri Assar:** I only want that since it is an important Bill, you may increase it by one hour further and make it 5 hours. When you are extending it by one hour more, why not extend it by another hour too?

**Shri Satya Narayan Sinha:** We are already hardpressed for time, and we are behind the schedule. If hon.

Members are prepared to sit for one hour extra every day, I have no objection. We are already behind the schedule, as you must be aware.

**Mr. Speaker:** If there be controversy between 3 hours and 5 hours, I would only say that I can always add one more hour to the number of hours allotted for any particular item. Very well. I shall put the amendment to the vote of the House.

The question is:

"That at the end of the motion, the following be added, namely:—

"Subject to the modification that '5 hours' instead of '3 hours' be allotted for the consideration and passing of the Indian Penal Code (Amendment) Bill, 1961."

*The motion was adopted.*

**Mr. Speaker:** The 'Ayes' have it. I shall give 5 hours for this Bill.

It must be left to me to adjust the time. If necessary, we shall sit for one hour more. Hon. Members cannot have it both ways. We shall sit for one more hour, without prejudice to other work.

I shall now put the motion as amended, to the vote of the House.

"That this House agrees with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 11th August, 1961, subject to the modification that '5 hours' instead of '3 hours' be allotted for the consideration and passing of the Indian Penal Code (Amendment) Bill, 1961."

*The motion was adopted.*